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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 28.1.2000

OA 66/98

Gajanand Rathore, Supdt. E/M Grade-II under Commander Works Engineer.

... Applicant.

V/s.

1. Union of India through Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Engineer in Chief, Branch Army Headquarters (AHQ), Kashmir House, New Delhi.
3. Chief Engineer Southern Command, Pune.

... Respondents.

CDRAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADM.MEMBER

For the Applicant

... Shri Shiv Kumar with
Shri D.R. Mardia

For the Respondents

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O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

Heard the learned counsel for the applicant on admission. The prayer of the applicant in this OA has been to direct the respondents to give appointment to the applicant on the post of Superintendent E/M w.e.f. June, 1988 with all consequential benefits.

2. The learned counsel for the applicant has submitted that the applicant has filed representation to respondent No.3 i.e. Chief Engineer Southern Command, Pune. Copy of the same has been annexed as Annexure A-3. He has submitted that the representation filed by the applicant has not been disposed of so far. He submits that necessary direction may be given for disposal of his representation.

3. In view of the submissions made by the learned counsel for the applicant, we direct respondent No.3 to dispose of the representation, at Annexure A-3, if not disposed of so far, within a period of four months by a reasoned and speaking order and communicate the same to the applicant within a month thereafter. If the applicant has any grievance against the disposal of the representation, he is free to approach the Tribunal for redressal of his grievance. With the above direction, this OA is disposed of at the stage of admission. Copy of the OA and the annexures thereto be sent to respondent No.3 alongwith a copy of this order for necessary action.


(N.P.NAWANI)
MEMBER (A)


(S.K.AGARWAL)
MEMBER (J)